

(b) It has been estimated that as a result of this agreement, an additional trade of 10 million Canadian dollars would result in a full year, if quotas allocated are fully utilised.

(c) The agreement multifibre in coverage, is valid for two years i.e., from 1st January 1980 to 31st December 1981. It covers 8 categories of textile products. Other features are:

1. Exempt status for handlooms and India items.
2. Annual growth rate of 6 per cent for all categories except worsted fabrics.
3. Flexibility provisions in the shape of 6 per cent swing for 5 items and 5 per cent swing for 3 items and 11 per cent carryover and borrow-forward.

(d) With the agreement coming into affect the unilateral restrictions have automatically come to an end.

Import of Urea from Abu-Dhabi

7320. SHRI JANARDHANA POOJARY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have entered into a contract with Abu-Dhabi for import of urea; and

(b) if so, the quantity of urea to be imported, the amount involved and other conditions, if any?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) A protocol has been signed for the import of urea from Abu Dhabi.

(b) It would not be in the commercial interest of the country to disclose further details at this stage.

Excise Relief to Manufacturers in Bombay Region

7321. SHRI RAMAVATAR SHASTRI:
SHRI G. M. BANATWALLA:

Will the Minister of FINANCE be pleased to refer to reply given to

Unstarred Question No. 4701 on 18th July, 1980 regarding Excise relief to manufacturers in Bombay region and state:

(a) whether it is a fact that in spite of guidelines issued by the Central Board of Excise and Customs to levy excise duty on flavouring essences/concentrates and food colours the Madras collectorate has not yet taken any action in this regard;

(b) if so, what immediate action he proposes to take in the matter for removing this disparity; and

(c) whether manufacturers of Bombay region could claim back the excise duty realised from them till the date it is levied in Madras region?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) Suitable action has already been initiated by Collector of Central Excise, Madras.

(c) No, Sir.

Aid from U.K.

7322. SHRI MOHD. ASRAR AHMAD: Will the Minister of FINANCE be pleased to state:

(a) whether U.K. will provide India with an 11-million Sterling aid package of equipment and expertise to modernise coal mining; and

(b) the places where coal production will be modernised and when?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) Seetalpur mine in West Bengal the Dhemomain mine in Bihar, Patharkhera and Bina mines in Madhya Pradesh; another mine is also being identified for the purpose. Procurement action has already been initiated